



**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)**

WEDNESDAY, THE FIFTH DAY OF AUGUST
TWO THOUSAND AND TWENTY SIX

PRESENT

THE HONOURABLE SMT JUSTICE TANGIRALA MADHAVI DEVI

WRIT PETITION NO: 24465 OF 2026

Between:

Shoeb Mohammed Yousuf, S/o: Mohammed Yousuf, Aged about 37 years,
Occ: Student/ Sport Shooter, R/o H.No.23-1-779, Moghalpura, Charminar,
Hyderabad - 500002.

...PETITIONER

AND

1. The State of Telangana, Rep by its Principal Secretary, Home(Arms) Department, Secretariat, Hyderabad.
2. The Special Chief Secretary to Government, Home (Arms) Department, Secretariat, Telangana, Hyderabad.
3. The Commissioner of Police, Hyderabad City, Hyderabad, being the Licensing Authority under the Arms Act, 1959

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an appropriate Writ, Order or Direction, particularly one in the nature of Writ of Mandamus, declaring the inaction of the Respondents in not considering and disposing of the Petitioner's application for grant of an Arms Licence as illegal, arbitrary, unreasonable and violative of Articles 14 and 21 of the Constitution of India and contrary to the Arms Act, 1959 and the Arms Rules, 2016, consequently direct the Respondents to consider and dispose of the Petitioners application by passing a reasoned order within a time frame to be fixed by this Honble Court.



2026:TSHC:15308

I.A. NO: 1 OF 2026

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the 3rd Respondent to consider and dispose of the Petitioners application for grant of Arms Licence by passing appropriate orders within a time stipulated by this Hon'ble Court.

Counsel for the Petitioner: M/S AFSHA JABEEN

Counsel for the Respondents: GP FOR HOME

The Court made the following: ORDER



2026:TSHC:15308

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD**

THE HON'BLE SMT.JUSTICE TANGIRALA MADHAVI DEVI

WRIT PETITION No.24465 of 2026

DATE: 05.08.2026

Between:

Shoeb Mohammed Yousuf ... Petitioner

AND

The State of Telangana and others ... Respondents

:: ORDER ::

Challenging the inaction of the respondents in considering and disposing of the petitioner's application dated 06.03.2025 for the grant of an Arms Licence, the present writ petition has been filed.

2. Heard the learned counsel for the petitioner and the learned Assistant Government Pleader for Home, appearing for respondents 1 to 3.

3. The petitioner contends that he is a trained shooter and regularly participates in shooting competitions. For the purpose of possessing a firearm to participate in such competitions, he submitted an application for the grant of an Arms Licence. He has also placed on record a representation dated 06.07.2026 addressed to the 3rd respondent with



regard to his application dated 06.03.2025 for an Arms Licence. It is submitted that the said representation has not been considered till date.

4. Though the learned Assistant Government Pleader for Home sought time to obtain instructions on two earlier occasions i.e. on 28.07.2026 and 29.07.2026 but as on today, no instructions have been forthcoming.

5. In the above circumstances, this Court deems it fit and proper to direct the 3rd respondent to consider the petitioner's representation expeditiously and pass appropriate orders thereon on or before 12.08.2026. The petitioner's application shall be considered in accordance with the provisions of the Arms Act, 1959.

6. Accordingly, this Writ Petition is disposed of. There shall be no order as to costs.

Miscellaneous applications, if any, pending shall stand closed.

//TRUE COPY//

SD/- T.SREENIVASA REDDY
ASSISTANT REGISTRAR

SECTION OFFICER

To,

1. The Principal Secretary, Home(Arms) Department, Secretariat, The State of Telangana, Hyderabad.
2. The Special Chief Secretary to Government, Home (Arms) Department, Secretariat, Telangana. Hyderabad.
3. The Commissioner of Police, Hyderabad City, Hyderabad, being the Licensing Authority under the Arms Act, 1959
4. One CC to M/s. Afsha Jabeen, Advocate [OPUC]
5. Two CCs to GP for Home High Court for the State of Telangana, at Hyderabad [OUT]
6. Two CD Copies



2026:TSHC:15308

HIGH COURT

CC TODAY

DATED: 05/08/2026

ORDER

WP.No.24465 of 2026



DISPOSING OF THE WRIT PETITION
WITHOUT COSTS

⑨ NT

12/8/26